The Sikkim Mining Corporation Proclamation (Amendment) Act, 2000

Act of 2000

Keyword(s):
Sikkim Mining Corporation Proclamation, 1960
NOTIFICATION

The following Act of the Sikkim Legislative Assembly having received the assent of the Governor on 7th day of April, 2000 is hereby published for general information:-

THE SIKKIM MINING CORPORATION PROCLAMATION (AMENDMENT) ACT, 2000

AN ACT

To amend the Sikkim Mining Corporation Proclamation, 1960.

BE it enacted by the Legislature of Sikkim in the Fifty-first year of the Republic of India as follows:-

1. (1) This act may be called the Sikkim Corporation Proclamation (Amendment) Act, 2000

(2) It shall come into force at once.

2. In the Sikkim Mining Corporation Proclamation, 1960, insub-section (1) of section 8.

(i) for clause (a), the following clause shall be submitted, namely:-

“(a) The Chairman who shall be appointed by the Governor of Sikkim”.

(ii) in clause (b), for the word “one”, the word “two” “shall be substituted”.

By Order of the Governor,

T.D. Rinzing
Secretary to the Govt. of Sikkim
F.No. 16(82)LD/77-2000